GOVERNMENT OF INDIA MINISTRY OF LABOUR AND EMPLOYMENT RAJYA SABHA UNSTARRED QUESTION NO. 1377 TO BE ANSWERED ON 31.07.2025

LABOUR CODES

1377. SHRI SANDOSH KUMAR P:

Will the Minister of Labour and Employment be pleased to state:

- (a) the current status of the labour codes passed by the Parliament;
- (b) whether Government is planning to amend the labour codes in the context of the widespread protests from different trade unions and political parties;
- (c) if so, the details thereof;
- (d) if not, whether Government plans to implement the four labour codes; and
- (e) the expected timeline for the implementation of labour codes?

ANSWER

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT (SUSHRI SHOBHA KARANDLAJE)

(a) to (e): "Labour" as a subject is in the Concurrent List of the Constitution of India and under the Labour Codes, the power to make rules has been entrusted to Central Government as well as State Governments. As a step towards implementation of the four Labour Codes, the Central Government has pre-published the draft Rules. As per available information, 34, 33, 32 and 33 States/Union Territories have pre-published the draft Rules under the Code on Wages, 2019, the Industrial Relations Code, 2020, the Code on Social Security, 2020 and the Occupational Safety, Health and Working Conditions Code, 2020 respectively.

At present, there is no proposal to amend the aforesaid Labour Codes.
